

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (ABA) No. _____ of 2020 (LD-VC No. 24 of 2020)

*[Dr. Malik Khan Mehtab Khan Vs. The State of Maharashtra through its P.S.O., P.S. Mangrulpur,
Distt. Washim]*

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri Tejas Deshpande, Advocate for the applicant
Shri Ambarish Joshi, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Deshpande, learned Advocate for the applicant and Shri Joshi, learned Additional Public Prosecutor for the State.

2. From the perusal of report and order passed by the Additional Sessions Judge, Mangrulpur Link Court Camp at Washim, it appears that custodial interrogation of the applicant is required, he is not entitled for interim protection.

3. Issue notice to the non-applicant.

4. Shri Joshi, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time to file reply.

5. Stand over to 5-5-2020.

JUDGE